

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA. No. 153(ND)/2017

IN THE MATTER OF:

M/s Deepak Arora

.... **APPLICANT / PETITIONER**

And

M/s Registrar of Companies

.... **RESPONDENT**

SECTION:

Under Section 252(1)

Order delivered on 04.09.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

For the APPLICANT / PETITIONER :- Mr. Sougat Sinha, Advocate

For the RESPONDENT :-

ORDER

One last opportunity is granted to the ROC to file reply. The needful shall be done within a week. The original record with regard to the notification dated 24.05.2017 shall also be produced for the perusal of the court.

A copy of the reply be furnished to the counsel for the petitioner. Rejoinder, if any, be, filed within a week thereafter.

List for argument on 5th October 2017.

— Sd —

**(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT**

Sd-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**